

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Civil) No.15527/2008
(From the judgment and order dated 30/05/2008 in WA No.106/2006 of The
HIGH COURT OF KERALA AT ERNAKULAM)

NAJMUL SHAHI

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(With appln(s) for vacating interim order and with prayer for interim
relief and office report)
(FOR FINAL DISPOSAL)

Date: 13/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. K.R. Sasiprabhu, Adv.-on-Record

For Respondent(s) Mr. Raghenth Basant, Adv.
Mr. Senthil Jagadeesan, Adv.-on-Record
Mr. Arjun Singh Bhati, Adv.

Ms. Bina Madhavan, Adv.-on-Record

Mr. Nishe Rajen Shonker, Adv.-on-Record

The Court made the following
O R D E R

Not taken up.

| (VINOD LAKHINA)
| Court Master

| | (KUSUM GULATI)
| | Court Master

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